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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/10069/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Hailakandi.

Dated Guwahati, the 03 October, 2024

Sub:- **Modified Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.JHD/V/2024/14/3339, dated 09.09.2024

Sir,

With reference to the above, I am directed to inform you that the LTC permission that was granted to Smti Subhadra Acharyya, Chief Judicial Magistrate, Hailakandi vide letter no. HC.VII-06/9153/2024/A has been partially modified. Now she has been allowed to avail LTC for the block period of 2022-2024 for travelling to Neil Island (Andaman and Nicobor Islands) and return, w.e.f. 21.12.2024 till 31.12.2024 along with her husband, daughter and her son (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Smti Acharyya may be informed accordingly.

Yours faithfully,



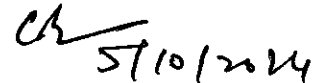
REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10070-10073/2024/A.

Dated 03rd October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti Subhadra Acharyya, Chief Judicial Magistrate, Hailakandi for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



REGISTRAR (VIGILANCE)